

Serial No. of Order	Date of Order	Order with Signature
5	13.11.90	<p>Heard Mr. A. Rath for the petitioner in M.A. and Mr. P.N. Mohapatra, learned Counsel for the Opposite Party. Mr. Mohapatra submits that in the meantime direction in the judgement has been complied with, in as much as the revised seniority list has been drawn up and circulated amongst the concerned officers for objection, if any. He has further submitted that the judgement in the T.A. does not give any other direction. After hearing the learned Counsel for the parties we find that in fact a revised list has been prepared and circulated but the consequential benefit, if any arising out of such seniority list has not been given <del>to</del>. The Department would look <sup>thin</sup> into as quickly as possible.</p>

*R.N.*  
Vice-Chairman

*M*  
Member (Judicial)